

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SIMHAPURI ENERGY LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Simhapuri Energy Limited
2.	Date of incorporation of corporate debtor	December 2, 2005
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40101TG2005PLC048264
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address and Corporate Office: 1-98/5/110, Plot no. 110, 2nd Floor, Kavuri Hills, Guttala Begumpet Village, Serilingampally Mandal, Hyderabad, Rangareddi Telengana -500033
6.	Insolvency commencement date in respect of corporate debtor	June 26, 2020
7.	Estimated date of closure of insolvency resolution process	December 23, 2020*
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anish Niranjana Nanavaty Registration No: IBBI/IPA-002/IP-N00272/2017- 18/10830
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 2A/208, Raheja Classique, New Link Road, Andheri (W), Mumbai – 400053 Registered E-mail ID with the Board: anish.nanavaty.irp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Deloitte Touche Tohmatsu India LLP, Indiabulls Finance Centre, Tower 3, 27 th Floor, Senapati Bapat Marg, Elphinstone Road (West), Mumbai- 400013. E-mail ID for correspondence: insim@deloitte.com
11.	Last date for submission of claims	July 10, 2020#
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web-link: www.ibbi.gov.in/home/downloads Physical Address: Deloitte Touche Tohmatsu India LLP, Indiabulls Finance Centre, Tower 3, 27 th Floor, Senapati Bapat Marg, Elphinstone Road (West), Mumbai- 400013.

* 180 days from the Insolvency Commencement Date i.e. 26 June, 2020



The order for appointment of the interim resolution professional has been passed by the National Company Law Tribunal, Hyderabad Bench (NCLT) on June 26, 2020. Accordingly, time for submission of claims has been considered as 14 days from June 26, 2020.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Simhapuri Energy Limited on June 26, 2020.

The creditors of Simhapuri Energy Limited, are hereby called upon to submit their claims with proof on or before July 10, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA-Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional	: Anish Niranjana Nanavaty
Date and Place	: June 28, 2020; Mumbai